

[Shri Morarji Desai]

tries because we must do so. Otherwise, we won't deserve the other thing. On the same analogy, it is also necessary in my view, if the poor people are going to be made stronger, it is better that they save. That is why this is being done. But, this is a new thing and all the arrangements also will be new. Therefore, we are studying the whole problem and we are going to do it very thoroughly. We will go on making improvements in it, but not give it up, because this is a very vital scheme.

**Some Hon. Members:** Improve it.

**Shri Morarji Desai:** Improvements do not mean that it will be given up.

In the end, I would like to appeal to my hon. friends to support the collection of the resources, because these resources are very vital for the safety of the country both on the frontier front and also on the development front. Whatever may be the differences, I do not think it is only the duty of the Finance Minister and his colleagues to recover these revenues. It is also the function of all people and all citizens if they want to have a welfare State sooner established to see that the revenues are collected after the budget is passed. There is time enough to get it changed. Till it is changed, if it is not changed, it means it has the sanction of this hon. House. Once it is sanctioned, I would certainly expect that it is the duty of every hon. Member to see that the resources are collected and no impediments are put in its way.

15.45 hrs.

**DEMANDS\* FOR GRANTS ON ACCOUNT, 1963-64**

**Mr. Speaker:** The question is:

"That the respective sums not exceeding the amounts shown in

the third column of the Order Paper, be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of the heads of demands entered in the second column thereof against Demand Nos. 1 to 147."

**Shri Hari Vishnu Kamath** (Hosangabad): Mr. Speaker, on a point of clarification, may I know whether this is a motion for Vote on Account under Rule 214? What is it exactly? Is it covered by Rule 214?

**Mr. Speaker:** Yes; 214.

**Shri Hari Vishnu Kamath:** I do not know what procedure has been evolved during the last Parliament. I was not here. But the entire procedure with regard to this item and the next two items seems to be contrary to the Rules of Procedure of the House, unless there is some sort of a convention. Even then I do not think a convention can override the rules...

Rule 214(2) provides for amendments that may be moved for the reduction of the whole grant. No time has been given to us to give notice of amendments. When the motion comes today, how can we have time? So, I request, under the Rules that this may be postponed to Monday or some other day so as to enable us to give notice of amendments.

**Mr. Speaker:** I will only just tell him for his information that for the last about 10 years or so,

**Shri Hari Vishnu Kamath:** Ten years?

**Mr. Speaker:** ..... a Vote on Account has always been considered as a routine affair. It is taken only for a limited period. Members certainly have an opportunity to discuss

\*Moved with the recommendation of the President.

the Demands later, and that convention has been established since 1951. We have been following it. If we have it for a longer period, three or 4 months, certainly, then we should have devoted some time. We are having these Demands from Monday and we are discussing all these things. Therefore, the House has considered it during the last few years that at this moment, only a formal vote is taken and no discussion takes place.

**Shri U. M. Trivedi** (Mandsaur): Why should there be a Vote on Account when we are discussing the Demands themselves? What explanation, what necessity has been given?

**Mr. Speaker:** We will not be able to finish it before that time.

**Shri Hari Vishnu Kamath:** May I by your leave ask this: whether this convention that has been evolved means that the rule is being held in abeyance or the rule is being superseded by convention? What exactly is it? There is no point in having this rule when you cannot obey the rule.

**Mr. Speaker:** The House is the master of its own procedure.

**Shri Hari Vishnu Kamath:** You are the master so far as the Rules are concerned. Unless you tell the House that this rule is suspended....

**Mr. Speaker:** Whenever a Vote on Account has been asked for for about three months or so,—it has also happened—we have always devoted some time for its discussion and amendments or cut motions also have been invited. When it was only for a few days only for a month....

**Shri Hari Vishnu Kamath:** May I submit in all humility that the honest course would be to move that, under rule 388, this rule be suspended for the present?

**Mr. Speaker:** If he be so meticulous....

**Shri Hari Vishnu Kamath:** That should be done. That is the straightforward course.

**Mr. Speaker:** The hon. Finance Minister may move it.

**The Minister of Finance (Shri Morarji Desai):** I beg to move:

“That sub-rules (2) and (3) of Rule 214 of the Rules of Procedure and Conduct of Business in Lok Sabha in their application to the motions for Vote on Account in respect of the Budget (General) for 1963-64 be suspended.”

**Shri Hari Vishnu Kamath:** That motion should be with your consent, under rule 388. Have you given your consent to that motion?

**Mr. Speaker:** When I am putting it to vote, certainly it means that I have given my consent.

**Shri Hari Vishnu Kamath:** You must say that, Sir.

**Mr. Speaker:** It need not be said again so expressly, when I am putting it to vote.

I have told already Mr. Kamath that we have been doing this for the last ten years; since 1951, that has been the procedure, but as he was very particular about this....

**Shri U. M. Trivedi:** That was general vote on account when Parliament was going to meet in the month of May and there were no budget proposals as such.

**Mr. Speaker:** Every year, we have been doing it.

**Shri Morarji Desai:** It was being done even when my hon. friend Shri Kamath was there.

**Mr. Speaker:** That has been decided earlier. The rulings are there. The Speakers have decided it when that objection had been taken earlier. But we can suspend it, and that is all

[Mr. Speaker].

right, in order to be in conformity with the rules.

The question is:

"That sub-rules (2) and (3) of Rule 214 of the Rules of Procedure and Conduct of Business in Lok Sabha in their application to the motions for Vote on Account in respect of the Budget (General) for 1963-64 be suspended."

*The motion was adopted.*

**Mr. Speaker:** So, sub-rules (2) and (3) of rule 214 are suspended. Now, I shall put the Demands to vote.

The question is:

"That the respective sums not exceeding the amounts shown in the third column of the Order Paper, be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 147."

*The motion was adopted.*

[The motions for Demands for Grants on Account which were adopted by the Lok Sabha are reproduced below Ed.]

**DEMAND No. 1.—MINISTRY OF COMMERCE AND INDUSTRY**

"That a sum not exceeding Rs. 6,37,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Ministry of Commerce and Industry'"

**DEMAND No. 2.—INDUSTRIES.**

"That a sum not exceeding Rs. 1,80,66,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Industries,'"

**DEMAND No. 3.—SALT.**

"That a sum not exceeding Rs. 5,20,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Salt,'"

**DEMAND No. 4.—COMMERCIAL INTELLIGENCE AND STATISTICS.**

"That a sum not exceeding Rs. 7,90,000 be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Commercial Intelligence and Statistics,'"

**DEMAND No. 5.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF COMMERCE AND INDUSTRY.**

"That a sum not exceeding Rs. 30,91,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'other revenue expenditure of the Ministry of Commerce and Industry..'"

**DEMAND No. 6.—MINISTRY OF COMMUNITY DEVELOPMENT AND COOPERATION.**

"That a sum not exceeding Rs. 2,44,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Ministry of Community Development and co-operation,'"

**DEMAND No. 7.—COMMUNITY DEVELOPMENT PROJECTS, NATIONAL EXTENSION SERVICE AND COOPERATION.**

"That a sum not exceeding Rs. 32,96,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Community Development Projects, National Extension Service and Co-operation.,'"

## DEMAND No. 8—MINISTRY OF DEFENCE.

"That a sum not exceeding Rs. 4,51,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of Ministry of Defence."

## DEMAND No. 9—DEFENCE SERVICES, EFFECTIVE

"That a sum not exceeding Rs. 60,28,89,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Defence Services, Effective.'"

## DEMAND No. 10—DEFENCE SERVICES, NON-EFFECTIVE.

"That a sum not exceeding Rs. 1,57,50,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Defence Services, Non-Effective.'"

## DEMAND No. 11—MINISTRY OF ECONOMIC AND DEFENCE COORDINATION.

"That a sum not exceeding Rs. 1,40,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Ministry of Economic and Defence Coordination.'"

## DEMAND No. 12—SUPPLIES AND DISPOSALS.

"That a sum not exceeding Rs. 26,80,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Supplies and Disposals.'"

## DEMAND No. 13—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF ECONOMIC AND DEFENCE COORDINATION

"That a sum not exceeding Rs. 4,74,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Other Revenue Expenditure of the Ministry of Economic and Defence Coordination.'"

## DEMAND No. 14—MINISTRY OF EDUCATION.

"That a sum not exceeding Rs. 3,67,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Ministry of Education'."

## DEMAND No. 15—EDUCATION.

"That a sum not exceeding Rs. 1,40,42,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Education.'"

## DEMAND No. 16—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF EDUCATION.

"That a sum not exceeding Rs. 20,59,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Other Revenue Expenditure of the Ministry of Education.'"

## DEMAND No. 17—TRIBAL AREAS.

"That a sum not exceeding Rs. 1,14,09,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Tribal Areas.'"

DEMAND No. 18—NAGA HILLS-TUENSANG AREA

"That a sum not exceeding Rs. 50,44,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Naga Hills-Tuensang Area.'"

DEMAND No. 19—EXTERNAL AFFAIRS.

"That a sum not exceeding Rs. 1,40,65,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'External Affairs.'"

DEMAND No. 20—STATE OF PONDICHERY.

"That a sum not exceeding Rs. 31,39,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'State of Pondicherry.'"

DEMAND No. 21—DADRA AND NAGAR HAVELI AREA.

"That a sum not exceeding Rs. 1,17,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Dadra and Nagar Haveli Area.'"

DEMAND No. 22—GOA, DAMAN AND DIU.

"That a sum not exceeding Rs. 58,95,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Goa, Daman and Diu.'"

DEMAND No. 23—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF EXTERNAL AFFAIRS.

"That a sum not exceeding Rs. 40,23,000 be granted to the President, *on account, for or towards defraying* the charges during the

year ending on the 31st day of March, 1964, in respect of 'Other revenue expenditure of the Ministry of External Affairs.'"

DEMAND No. 24—MINISTRY OF FINANCE.

"That a sum not exceeding Rs. 15,62,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Ministry of Finance.'"

DEMAND No. 25—CUSTOMS.

"That a sum not exceeding Rs. 34,80,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Customs.'"

DEMAND No. 26—UNION EXCISE DUTIES.

"That a sum not exceeding Rs. 87,78,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Union Excise Duties.'"

DEMAND No. 27—TAXES ON INCOME INCLUDING CORPORATION TAX, ETC.

"That a sum not exceeding Rs. 57,36,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Taxes on income including Corporation Tax, etc.'"

DEMAND No. 28—STAMPS.

"That a sum not exceeding Rs. 25,38,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Stamps.'"

DEMAND No. 29—AUDIT.

"That a sum not exceeding Rs. 1,09,26,000 be granted to the President, *on account, for or towards*

defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Audit'."

**DEMAND NO. 30—CURRENCY AND COINAGE.**

"That a sum not exceeding Rs. 77, 60,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Currency and Coinage.'"

**DEMAND NO. 31—MINT.**

"That a sum not exceeding Rs. 21,04,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Mint.'"

**DEMAND NO. 32—KOLAR GOLD MINES.**

"That a sum not exceeding Rs. 46,51,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Kolar Gold Mines.'"

**DEMAND NO. 33—PENSIONS AND OTHER RETIREMENT BENEFITS.**

"That a sum not exceeding Rs. 88,75,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Pensions and other retirement benefits.'"

**DEMAND NO. 34—TERRITORIAL AND POLITICAL PENSIONS.**

"That a sum not exceeding Rs. 1,91,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Territorial and Political Pensions.'"

**DEMAND NO. 35—OPIMUM.**

"That a sum not exceeding Rs. 2,47,03,000 be granted to the President, *on account, for or towards defraying* the charges during the

year ending on the 31st day of March, 1964, in respect of 'Opium.'"

**DEMAND NO. 36.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF FINANCE.**

"That a sum not exceeding Rs. 7,35,30,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Other Revenue Expenditure of the Ministry of Finance.'"

**DEMAND NO. 37—PLANNING COMMISSION**

"That a sum not exceeding Rs. 7,94,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Planning Commission.'"

**DEMAND NO. 38—GRANTS-IN-AID TO STATES**

"That a sum not exceeding Rs. 12, 78,09,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Grants-in-Aid to States.'"

**DEMAND NO. 39—MISCELLANEOUS ADJUSTMENTS BETWEEN THE CENTRAL AND STATE GOVERNMENTS.**

"That a sum not exceeding Rs. 2, 09, 000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Miscellaneous Adjustments between the Central and State Governments.'"

**DEMAND NO. 40—PRE-PARTITION PAYMENTS.**

"That a sum not exceeding Rs. 79,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Pre-partition Payments.'"

**DEMAND NO. 41—MINISTRY OF FOOD AND AGRICULTURE**

"That a sum not exceeding Rs. 6,86,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Ministry of Food and Agriculture'."

**DEMAND NO. 42—AGRICULTURE**

"That a sum not exceeding Rs. 26,65,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Agriculture'."

**DEMAND NO. 43—AGRICULTURAL RESEARCH**

"That a sum not exceeding Rs. 43,10,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Agricultural Research'."

**DEMAND NO. 44—ANIMAL HUSBANDRY**

"That a sum not exceeding Rs. 8,06,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Animal Husbandry'."

**DEMAND NO. 45—FOREST**

"That a sum not exceeding Rs. 8,88,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Forest'."

**DEMAND NO. 46—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF FOOD AND AGRICULTURE**

"That a sum not exceeding Rs. 2,64,97,000 be granted to the President, *on account, for or to-*

*wards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Other revenue expenditure of the Ministry of Food and Agriculture'."

**DEMAND NO. 47—MINISTRY OF HEALTH**

"That a sum not exceeding Rs. 1,61,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Ministry of Health'."

**DEMAND NO. 48—MEDICAL AND PUBLIC HEALTH**

"That a sum not exceeding Rs. 85,43,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Medical and Public Health'."

**DEMAND NO. 49—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF HEALTH**

"That a sum not exceeding Rs. 5,62,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Other Revenue Expenditure of the Ministry of Health'."

**DEMAND NO. 50—MINISTRY OF HOME AFFAIRS**

"That a sum not exceeding Rs. 37,01,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Ministry of Home Affairs'."

**DEMAND NO. 51—CABINET**

"That a sum not exceeding Rs. 3,79,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Cabinet'."

**DEMAND No. 52—ZONAL COUNCILS**

"That a sum not exceeding Rs. 20,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Zonal Councils'."

**DEMAND No. 53—ADMINISTRATION OF JUSTICE**

"That a sum not exceeding Rs. 25,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Administration of Justice'."

**DEMAND No. 54—POLICE**

"That a sum not exceeding Rs. 1,34,67,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Police'."

**DEMAND No. 55—CENSUS**

"That a sum not exceeding Rs. 7,79,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Census'."

**DEMAND No. 56—STATISTICS**

"That a sum not exceeding Rs. 15,89,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Statistics'."

**DEMAND No. 57—PRIVY PURSES AND ALLOWANCES OF INDIAN RULERS**

"That a sum not exceeding Rs. 1,34,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect

of 'Privy Purses and Allowances of Indian Rulers'."

**DEMAND No. 58—DELHI**

"That a sum not exceeding Rs. 1,56,53,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Delhi'."

**DEMAND No. 59—HIMACHAL PRADESH**

"That a sum not exceeding Rs. 92,04,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Himachal Pradesh'."

**DEMAND No. 60—ANDAMAN AND NICOBAR ISLANDS**

"That a sum not exceeding Rs. 24,61,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Andaman and Nicobar Islands'."

**DEMAND No. 61—MANIPUR**

"That a sum not exceeding Rs. 37,68,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Manipur'."

**DEMAND No. 62—TRIPURA**

"That a sum not exceeding Rs. 69,16,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Tripura'."

**DEMAND No. 63—LACCADIVE, MINICOY AND AMINDIVI ISLANDS**

"That a sum not exceeding Rs. 2,29,000 be granted to the President, on account, for or to-



wards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Laccadive, Minicoy and Amin-divi Islands'."

**DEMAND NO. 64—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF HOME AFFAIRS**

"That a sum not exceeding Rs. 26,24,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Other Revenue Expenditure of the Ministry of Home Affairs'."

**DEMAND NO. 65—MINISTRY OF INFORMATION AND BROADCASTING**

"That a sum not exceeding Rs. 1,46,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Ministry of Information and Broadcasting'."

**DEMAND NO. 66—BROADCASTING**

"That a sum not exceeding Rs. 46,82,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Broadcasting'."

**DEMAND NO. 67—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF INFORMATION AND BROADCASTING**

"That a sum not exceeding Rs. 33,05,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Other Revenue Expenditure of the Ministry of Information and Broadcasting'."

**DEMAND NO. 68—MINISTRY OF IRRIGATION AND POWER**

"That a sum not exceeding Rs. 2,27,000 be granted to the

President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Ministry of Irrigation and Power'."

**DEMAND NO. 69—MULTI-PURPOSE RIVER SCHEMES**

"That a sum not exceeding Rs. 9,93,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Multi-purpose River Schemes'."

**DEMAND NO. 70—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF IRRIGATION AND POWER**

"That a sum not exceeding Rs. 45,61,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Other Revenue Expenditure of the Ministry of Irrigation and Power'."

**DEMAND NO. 71—MINISTRY OF LABOUR AND EMPLOYMENT**

"That a sum not exceeding Rs. 2,26,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Ministry of Labour and Employment'."

**DEMAND NO. 72—CHIEF INSPECTOR OF MINES**

"That a sum not exceeding Rs. 2,33,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of Chief Inspector of Mines'."

**DEMAND NO. 73—LABOUR AND EMPLOYMENT**

"That a sum not exceeding Rs. 68,60,000 be granted to the

President, *on account*, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Labour and Employment'."

**DEMAND No. 74—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LABOUR AND EMPLOYMENT**

"That a sum not exceeding Rs. 17,16,000 be granted to the President, *on account*, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Labour and Employment'."

**DEMAND No. 75—MINISTRY OF LAW**

"That a sum not exceeding Rs. 3,39,000 be granted to the President, *on account*, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Ministry of Law'."

**DEMAND No. 76—ELECTIONS**

"That a sum not exceeding Rs. 11,60,000 be granted to the President, *on account*, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Elections'."

**DEMAND No. 77—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LAW**

"That a sum not exceeding Rs. 36,000 be granted to the President, *on account*, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Other Revenue Expenditure of the Ministry of Law'."

**DEMAND No. 78—MINISTRY OF MINES AND FUEL**

"That a sum not exceeding Rs. 2,07,000 be granted to the President, *on account*, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Ministry of Mines and Fuel'."

**DEMAND No. 79—GEOLOGICAL SURVEY**

"That a sum not exceeding Rs. 34,62,000 be granted to the President, *on account*, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Geological Survey'."

**DEMAND No. 80—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF MINES AND FUEL**

"That a sum not exceeding Rs. 1,02,04,000 be granted to the President, *on account*, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Geological Survey'."

**DEMAND No. 81—MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS**

"That a sum not exceeding Rs. 3,11,000 be granted to the President, *on account*, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Ministry of Scientific Research and Cultural Affairs'."

**DEMAND No. 82—ARCHAEOLOGY**

"That a sum not exceeding Rs. 9,24,000 be granted to the President, *on account*, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Archaeology'."

**DEMAND No. 83—SURVEY OF INDIA**

"That a sum not exceeding Rs. 30,10,000 be granted to the President, *on account*, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Survey of India'."

**DEMAND No. 84—BOTANICAL SURVEY**

"That a sum not exceeding Rs. 2,32,000 be granted to the President, *on account*, for or towards defraying the charges during the year ending on the

31st day of March, 1964, in respect of 'Botanical Survey'."

**DEMAND No. 85—ZOOLOGICAL SURVEY**

"That a sum not exceeding Rs. 1,65,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Zoological Survey'."

**DEMAND No. 86—SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS**

"That a sum not exceeding Rs. 1,46,47,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Scientific Research and Cultural Affairs'."

**DEMAND No. 87—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS**

"That a sum not exceeding Rs. 4,72,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Other Revenue Expenditure of the Ministry of Scientific Research and Cultural Affairs'."

**DEMAND No. 88—MINISTRY OF STEEL AND HEAVY INDUSTRIES**

"That a sum not exceeding Rs. 2,60,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Ministry of Steel and Heavy Industries'."

**DEMAND No. 89—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF STEEL AND HEAVY INDUSTRIES**

"That a sum not exceeding Rs. 2,57,60,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the

31st day of March, 1964, in respect of 'Other Revenue Expenditure of the Ministry of Steel and Heavy Industries'."

**DEMAND No. 90—MINISTRY OF TRANSPORT AND COMMUNICATIONS**

"That a sum not exceeding Rs. 8,52,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Ministry of Transport and Communications'."

**DEMAND No. 91—METEOROLOGY**

"That a sum not exceeding Rs. 17,61,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Meteorology'."

**DEMAND No. 92—CENTRAL ROAD FUND**

"That a sum not exceeding Rs. 36,25,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Central Road Fund'."

**DEMAND No. 93—COMMUNICATIONS (INCLUDING NATIONAL HIGHWAYS)**

"That a sum not exceeding Rs. 61,49,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Communications (including National Highways)'."

**DEMAND No. 94—MERCANTILE MARINE**

"That a sum not exceeding Rs. 8,30,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Mercantile Marine'."

**DEMAND No. 95—LIGHT HOUSES AND LIGHTSHIPS**

"That a sum not exceeding Rs. 9,20,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Light Houses and Lightships'."

**DEMAND No. 96—AVIATION**

"That a sum not exceeding Rs. 45,95,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Aviation'."

**DEMAND No. 97—OVERSEAS COMMUNICATIONS SERVICE**

"That a sum not exceeding Rs. 11,66,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Overseas Communications Service'."

**DEMAND No. 98—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF TRANSPORT AND COMMUNICATIONS**

"That a sum not exceeding Rs. 27,40,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Other Revenue Expenditure of the Ministry of Transport and Communications'."

**DEMAND No. 99—INDIAN POSTS AND TELEGRAPHS DEPARTMENT (INCLUDING WORKING EXPENSES)**

"That a sum not exceeding Rs. 7,97,21,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Indian Posts and Telegraphs

Department' (including Working Expenses)."

**DEMAND No. 100—POSTS AND TELEGRAPHS DIVIDEND TO GENERAL REVENUES AND APPROPRIATIONS TO RESERVE FUNDS**

"That a sum not exceeding Rs. 1,66,43,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of Posts and Telegraphs Dividend to General Revenues and Appropriations to Reserve Funds'."

**DEMAND No. 101—MINISTRY OF WORKS, HOUSING AND REHABILITATION**

"That a sum not exceeding Rs. 7,47,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Ministry of Works, Housing and Rehabilitation'."

**DEMAND No. 102—PUBLIC WORKS**

"That a sum not exceeding Rs. 2,87,54,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Public Works'."

**DEMAND No. 103—STATIONERY AND PRINTING**

"That a sum not exceeding Rs. 81,18,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Stationery and Printing'."

**DEMAND No. 104—EXPENDITURE ON DISPLACED PERSONS**

"That a sum not exceeding Rs. 69,99,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect

of 'Expenditure on Displaced Persons'."

**DEMAND NO. 105—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF WORKS, HOUSING AND REHABILITATION**

"That a sum not exceeding Rs. 6,46,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Other Revenue Expenditure of the Ministry of Works, Housing and Rehabilitation'."

**DEMAND NO. 106—DEPARTMENT OF ATOMIC ENERGY**

"That a sum not exceeding Rs. 1,31,000 be granted to the President, *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Department of Atomic Energy'."

**DEMAND NO. 107—ATOMIC ENERGY RESEARCH**

"That a sum not exceeding Rs. 70,84,000 be granted to the President *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Atomic Energy Research'."

**DEMAND NO. 108—DEPARTMENT OF PARLIAMENTARY AFFAIRS**

"That a sum not exceeding Rs. 27,000 be granted to the President *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Department of Parliamentary Affairs'."

**DEMAND NO. 109—LOK SABHA**

"That a sum not exceeding Rs. 8,02,000 be granted to the President *on account, for or towards defraying* the charges during the year ending on the 31st

day of March, 1964, in respect of 'Lok Sabha'."

**DEMAND NO. 110—OTHER REVENUE EXPENDITURE OF LOK SABHA**

"That a sum not exceeding Rs. 42,000 be granted to the President *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Other Revenue Expenditure of Lok Sabha'."

**DEMAND NO. 111—RAJYA SABHA**

That a sum not exceeding Rs. 3,59,000 be granted to the President *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Rajya Sabha'."

**DEMAND NO. 112—SECRETARIAT OF THE VICE-PRESIDENT**

"That a sum not exceeding Rs. 10,000 be granted to the President *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Secretariat of the Vice-President'."

**DEMAND NO. 113—CAPITAL OUTLAY OF THE MINISTRY OF COMMERCE AND INDUSTRY**

"That a sum not exceeding Rs. 96,40,000 be granted to the President *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Commerce and Industry'."

**DEMAND NO. 114—CAPITAL OUTLAY OF THE MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION**

"That a sum not exceeding Rs. 2,66,000 be granted to the President *on account, for or towards defraying* the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay of the Ministry of Community Development and Co-operation'."

**DEMAND NO. 115—DEFENCE CAPITAL OUTLAY**

"That a sum not exceeding Rs. 13,23,08,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Defence Capital Outlay'."

**DEMAND NO. 116—CAPITAL OUTLAY OF THE MINISTRY OF ECONOMIC AND DEFENCE CO-ORDINATION**

"That a sum not exceeding Rs. 8,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay of the Ministry of Economic and Defence Co-ordination'."

**DEMAND NO. 117—CAPITAL OUTLAY OF THE MINISTRY OF EDUCATION**

"That a sum not exceeding Rs. 13,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay of the Ministry of Education'."

**DEMAND NO. 118—CAPITAL OUTLAY OF THE MINISTRY OF EXTERNAL AFFAIRS**

"That a sum not exceeding Rs. 10,25,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay of the Ministry of External Affairs'."

**DEMAND NO. 119—CAPITAL OUTLAY ON THE INDIA SECURITY PRESS**

"That a sum not exceeding Rs. 1,55,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay on the India Security Press'."

**DEMAND NO. 120—CAPITAL OUTLAY ON CURRENCY AND COINAGE**

"That a sum not exceeding Rs. 1,19,56,000 be granted to the

President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay on Currency and Coinage'."

**DEMAND NO. 121—CAPITAL OUTLAY ON MINTS**

"That a sum not exceeding Rs. 1,54,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay on Mints'."

**DEMAND NO. 122—CAPITAL OUTLAY ON KOLAR GOLD MINES**

"That a sum not exceeding Rs. 29,94,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay on Kolar Gold Mines'."

**DEMAND NO. 123—COMMUTED VALUE OF PENSIONS**

"That a sum not exceeding Rs. 8,83,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Commutated Value of Pensions'."

**DEMAND NO. 124—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FINANCE**

"That a sum not exceeding Rs. 5,36,38,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Other Capital Outlay of the Ministry of Finance'."

**DEMAND NO. 125—CAPITAL OUTLAY ON GRANTS TO STATES FOR DEVELOPMENT**

"That a sum not exceeding Rs. 2,04,82,000 be granted to the President on account, for or

towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of Capital Outlay on Grants to States for Development'."

**DEMAND NO. 126—LOANS AND ADVANCES BY THE CENTRAL GOVERNMENT**

That a sum not exceeding Rs. 19,54,50,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of Loans and Advances by the Central Government'."

**DEMAND NO. 127—CAPITAL OUTLAY ON FORESTS**

That a sum not exceeding Rs. 83,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of Capital Outlay on Forests'."

**DEMAND NO. 128—PURCHASE OF FOOD-GRAINS**

That a sum not exceeding Rs. 29,73,00,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of "Purchase of Foodgrains'."

**DEMAND NO. 129—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FOOD AND AGRICULTURE**

That a sum not exceeding Rs. 5,47,95,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of Other Capital Outlay of the Ministry of Food and Agriculture'."

**DEMAND NO. 130—CAPITAL OUTLAY OF THE MINISTRY OF HEALTH**

That a sum not exceeding Rs. 77,46,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of

Capital Outlay of the Ministry of Health.

**DEMAND NO. 131—CAPITAL OUTLAY OF THE MINISTRY OF HOME AFFAIRS**

That a sum not exceeding Rs. 6,11,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay of the Ministry of Home Affairs'."

**DEMAND NO. 132—CAPITAL OUTLAY OF THE MINISTRY OF INFORMATION AND BROADCASTING**

That a sum not exceeding Rs. 24,80,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay of the Ministry of Information and Broadcasting'."

**DEMAND NO. 133—CAPITAL OUTLAY ON MULTI-PURPOSE RIVER SCHEMES**

That a sum not exceeding Rs. 85,72,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay on Multipurpose River Schemes'."

**DEMAND NO. 134—OTHER CAPITAL OUTLAY OF THE MINISTRY OF IRRIGATION AND POWER**

That a sum not exceeding Rs. 1,51,55,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay of the Ministry of Irrigation and Power'."

**DEMAND NO. 135—CAPITAL OUTLAY OF THE MINISTRY OF LABOUR AND EMPLOYMENT**

That a sum not exceeding Rs. 7,000 be granted to the

President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay of the Ministry of Labour and Employment'."

**DEMAND No. 136—CAPITAL OUTLAY OF THE MINISTRY OF MINES AND FUEL**

That a sum not exceeding Rs. 4,36,98,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay of the Ministry of Mines and Fuel'."

**DEMAND No. 137—CAPITAL OUTLAY OF THE MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS**

That a sum not exceeding Rs. 25,62,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay of the Ministry of Scientific Research and Cultural Affairs'."

**DEMAND No. 138—CAPITAL OUTLAY OF THE MINISTRY OF STEEL AND HEAVY INDUSTRIES**

That a sum not exceeding Rs. 11,91,24,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay of the Ministry of Steel and Heavy Industries'."

**DEMAND No. 139—CAPITAL OUTLAY ON ROADS**

That a sum not exceeding Rs. 5,19,27,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay on Roads'."

**DEMAND No. 140—CAPITAL OUTLAY ON PORTS**

That a sum not exceeding Rs. 58,53,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay on Ports'."

**DEMAND No. 141—CAPITAL OUTLAY ON CIVIL AVIATION**

That a sum not exceeding Rs. 30,48,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay on Civil Aviation'."

**DEMAND No. 142—OTHER CAPITAL OUTLAY OF THE MINISTRY OF TRANSPORT AND COMMUNICATIONS**

That a sum not exceeding Rs. 60,52,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Other Capital Outlay of the Ministry of Transport and Communications'."

**DEMAND No. 143—CAPITAL OUTLAY ON INDIAN POSTS AND TELEGRAPHS (NOT MET FROM REVENUE)**

That a sum not exceeding Rs. 3,22,63,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay on Indian Posts and Telegraphs (not met from Revenue'."

**DEMAND No. 144—CAPITAL OUTLAY ON PUBLIC WORKS**

That a sum not exceeding Rs. 66,17,000 be granted to the President on account, for or towards defraying the charges during the year ending on the



31st day of March, 1964, in respect of 'Capital Outlay on Public Works'."

DEMAND NO. 145—DELHI CAPITAL  
OUTLAY

That a sum not exceeding Rs. 65,67,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Delhi Capital Outlay'."

DEMAND NO. 146—OTHER CAPITAL  
OUTLAY OF THE MINISTRY OF  
WORKS, HOUSING AND REHABILITATION

That a sum not exceeding Rs. 75,69,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Other Capital Outlay of the Ministry of Works, Housing and Rehabilitation'."

DEMAND NO. 147—CAPITAL OUTLAY  
OF THE DEPARTMENT OF ATOMIC  
ENERGY

That a sum not exceeding Rs. 1,37,20,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1964, in respect of 'Capital Outlay of the Department of Atomic Energy'."

India for the services of a part of the financial year 1963-64.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1963-64."

*The motion was adopted.*

**Shri Morarji Desai:** I introduce the Bill.

I beg to move\*:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1963-64 be taken into consideration."

**Mr. Speaker:** Motion moved:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1963-64 be taken into consideration."

**Shri Hari Vishnu Kamath** (Hoshangabad): Once again, I am afraid that this motion comes into conflict with the second proviso to rule 74, and the honest course again would be to move under rule 388 that this proviso be suspended. The proviso reads thus:

"Provided further that no such motion shall be made until after copies of the Bill have been made available for the use of Members...".

We have no copies of the Bill at all. We have got only the explanatory statement.

**Mr. Speaker:** I understand that the Bill has been circulated to hon. Members already. Mr. Kamath says that he has not got it. But what about the other Members?

15.49 hrs.

APPROPRIATION (VOTE ON  
ACCOUNT) BILL, 1963

**The Minister of Finance (Shri Morarji Desai):** I beg to move: for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated 16-3-63.

†Introduced moved with the recommendation of the President.